

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC' NEW DELHI**

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER

ITA No.2368/Del/2018
Assessment Year: 2014-15

Medical Point (I) Ltd., 58/10, 2 nd Floor, Ashok Nagar, New Delhi	Vs.	Income Tax Officer, Ward-16(3), New Delhi
PAN :AAACM6534E		
(Appellant)		(Respondent)

Appellant by	Sh. Vikas Jain, Advocate
Respondent by	Sh. Anil Kumar Sharma, Sr. DR

Date of hearing	06.02.2023
Date of pronouncement	06.02.2023

ORDER

This is an appeal by the assessee against order dated 11.01.2018 of learned Commissioner of Income Tax (Appeals)-22, New Delhi, for the assessment year 2014-15.

2. When the matter called for hearing, Sh. Vikas Jain, learned Authorized Representative of the assessee, on instructions, sought withdrawal of the appeal, since the dispute arising in the appeal has been settled under the Direct Tax Vivad Se Vishwas Act, 2020. A letter dated 25th December, 2021, to this effect,

enclosing copy of Form-5 issued by the designated authority was also furnished before the Bench.

3. Learned Departmental Representative did not oppose assessee's request for withdrawal of the appeal.

4. Having heard the parties and perused the materials on record, it is observed, accepting assessee's declaration under the Vivad Se Vishwas Scheme -2020, the designated authority has issued Form - 5 on 25th December, 2021. Thus, for all practical purposes, the dispute arising in the present appeal has been resolved. Therefore, I permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 6th February, 2023

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 6th February, 2023.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi